

ITEM NO.4  
SECTION III-A

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Civil Appeal No(s). 3280/2011

PRABHU NATH PRASAD . & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(Only C.A. Nos. 318/2013, 299/2013, 6332/2017 and SLP(c) no. 10502/18 are to be listed before the Registrar Court vide R.P. dated 17-11-2021. )

WITH

C.A. No. 318/2013 (III-A)

(Notice for Alternative arrangement has been issued on 27.07.2021.)

C.A. No. 299/2013 (III-A)

(Notice for Alternative arrangement has been issued on 30.07.2021.)

C.A. No. 6332/2017 (III-A)

SLP(C) No. 10502/2018 (XI)

Date : 10-01-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Rajesh Kumar Chaurasia, AOR  
Mr. Ashok K. Mahajan, AOR

For Respondent(s)

Mr. Anuvrat Sharma, AOR  
Mr. Ravindra Kumar, AOR  
Ms. Shalu Sharma, AOR  
Mr. Pradeep Misra, AOR  
Mr. Suraj Singh, Adv.  
Mr. Bhuwan Chandra, Adv.  
Mr. Binay Kumar Das, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

Service of notice for alternative arrangement in respect of appellant No.2 in C.A. No.318/2013 and appellant No.4 in C.A. No. 299/2013 is complete.

Contd...

Ld. Advocate, Mr.Sujeet Kumar, appearing on behalf Mr.Rajesh Kumar Chaurasia, Advocate-on-record, who had undertaken on the last occasion to file vakaltnama on behalf of appellant No.2 in C.A. No.318/2013, appellant No.4 in C.A. No.299/2013 submits that due to the prevailing situation they could not yet file vakalatnama on behalf of the said appellants and prays for final opportunity of two weeks to do the needful. Ld. counsel further submits that he intends to file vakalatnama on behalf of the sole appellant in C.A. No. 6332/2017. The prayer is considered and allowed, and the Ld. counsel is granted two weeks' time to file vakalatnama.

Service of notice for alternative arrangement is not complete in C.A. No.6332/2017 and SLP(C) No. 10502/2018. (counsel has expired). Notice be re-issued.

In case vakalatnama is not filed as above, within the period granted, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions. In case vakalatnama is filed, the matter be listed on 22.2.2022.

AVANI PAL SINGH  
Registrar